

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1271

ANSWERED ON:21.03.2012

IRREGULARITIES IN AWARDING ADVERTISEMENT CONTRACTS

Saroj Shri Tufani; Sukur Shri Jadhav Baliram

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether cases of misappropriation of marketing and advertising funds worth several crores of rupees in Bharat SancharNigam Limited (BSNL) have been reported;
- (b) if so, the details thereof;
- (c) whether the advertisement contracts were awarded to the firms which were not empanelled with the BSNL;
- (d) if so, the details thereof alongwith the names of such firms;
- (e) whether any probe has been conducted in this regard; and
- (f) if so, the details thereof and the action taken by the Government against the officials responsible for such irregularities?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) to (f) There are two complaints regarding alleged misappropriation/irregularities in handling of marketing/advertisement in Bharat SancharNigam Limited (BSNL). In one complaint, Direct Inquiry has been conducted by Central Vigilance Commission (CVC) and handed over the matter to the Central Bureau of Investigation. The other complaint has been referred by CVC to Department of Telecommunications for examination.